GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3077 ANSWERED ON:15.03.2011 CITIZENSHIP TO MIGRANTS Mahtab Shri Bhartruhari

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to grant citizenship to foreign nationals including persons belonging to minority groups from various neighbouring countries; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT)

(a) to (c): A Statement is attached.

STATEMENT IN REPLY TO PARTS (a)& (b) OF LOK SABHA UNSTARRED QUESTION NO. 3077 FOR 15.03.2011.

(a) & (b): Request for grant of Indian citizenship to foreign nationals are considered under the provisions of Section 5 and Section 6 of the Citizenship Act, 1955 and Rules made thereunder, As per rule 11 and 12 of citizenship Rules, 2009, an application for grant of Indian citizenship is to be submitted by the applicant to the Collector/DM within whose jurisdiction the applicant is ordinarily a resident. The Collector/DM, after satisfying himself/herself regarding eligibility of the applicant to become a citizen of India, forwards the application to the State Government/UT administration concerned. The State Government/UT administration in turn forwards the applications along with its recommendation to the Ministry of Home Affairs, Government of India. Thereafter, their applications are processed further as per the provision of the Citizenship Act, 1955 and the rules made thereunder. The members of the minority groups from neighbouring countries are also eligible for Indian citizenship if eligible under the law. All such cases are processed as per the provisions of the law as and when received.